

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2847
ANSWERED ON:14.03.2013
DELAY IN WORKS UNDER MGNREGS
Guddu Shri Premchandra;Patel Shri Deoraj Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether new works added in the list of works under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been started in various States of the country especially in Madhya Pradesh;

(b) if so, the details thereof, State/UT-wise; and

(c) the steps taken/being taken by the Union Government for those States where such new work have not been started so far with special reference to Madhya Pradesh?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to (c): The provisions in MGNREGA are effected through Schemes formulated by States under Section 4(1) of the Act. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus upon. Creation of durable assets and strengthening the livelihood resource base of the rural poor is also an important objective of the Act. Based on the suggestions and feedback received from various stakeholders including State Governments, changes and modifications to the Schedule and guidelines are carried out from time to time and this is a continuous process. . The list of activities at present included in Schedule -I of the Act is given in Annexure. Section 16(1) of MGNREGA provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act.